

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COURT NO. II**

Service Tax Appeal No.50418 of 2019 (SM)

[Arising out of Order-in-Appeal No.BHO-EXCUS-002-APP-295-18-19 dated 31.07.2018 passed by the Commissioner (Appeals), Central Goods & Service Tax, Central Excise and Customs, Raipur]

Kuldeep Singh Gochhwal

Village – Patrapali,
Raigarh – Chhattisgarh.

Appellant

VERSUS

Commissioner of Central Excise & Service Tax,

Central Excise Building,
Dhamtari Road,
Tikrapara, Raipur,
Chhattisgarh-492 001.

Respondent

APPEARANCE:

Shri Jitin Singhal, Advocate for the appellant

Shri Pradeep Gupta, Authorised Representative for the respondent.

CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO.51135/2021

DATE OF HEARING/DECISION:11.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 14.01.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

(ANIL CHOUDHARY)
MEMBER (JUDICIAL)

